

**Central Electricity Regulatory Commission
New Delhi**

**Review Petition No. 17/RP/2024 in
Petition No. 161/TT/2021**

Subject : Petition for review of order dated 14.3.2024 in Petition No. 161/TT/2021.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 12 Others

**Review Petition No. 19/RP/2024 in
Petition No. 212/TT/2022**

Subject : Petition for review of order dated 20.3.2024 in Petition No. 212/TT/2022.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 10 Others

Date of Hearing : **28.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, RRVPNL
Ms. Pallavi Saigal, Advocate, RRVPNL
Ms. Shirin Gupta, Advocate, RRVPNL
Shri Sachin Dubey, Advocate, BRPL

Record of Proceedings

The learned counsel for the Review Petitioner submitted that both the Review Petitions had been filed for review of the Commission's orders dated 14.3.2024 and 20.3.2024 in Petition Nos. 161/TT/2021 and 212/TT/2022, respectively. She further submitted that the non-consideration of the transmission tariff on the basis of the ARR methodology and the incorrect computation of the depreciation in respect of Asset-13 are errors apparent on the face of the record required to be reviewed and modified. She



submitted that the Commission, in the impugned order dated 20.3.2024, did not consider the prayer of the Review Petitioner for certification of certain intra-State transmission lines as deemed ISTS lines for the determination of tariff for the FY 2020-21 to FY 2023-24. Therefore, the non-consideration of the transmission tariff on the basis of the ARR methodology and non-consideration of the certain intra-State transmission lines as deemed ISTS lines for the determination of tariff for the FY 2020-21 to FY 23-24 in the impugned order are errors apparent on the face of record.

2. The learned counsel for BRPL submitted that replies to the Review Petitions had been filed vide affidavits dated 30.8.2024, which may be considered while passing the orders in the instant Review Petitions.

3. Considering the submissions made by learned counsels for the parties, the Commission reserved the order in the matters.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

